

In the National Company Law Tribunal, Jaipur

CP No. 96(ND)/2017

TA No. 42/2018

UNDER SECTION 241-242 OF COMPANIES ACT, 2013

In the matter of:

M/s Dinesh Kumar Jalan & Ors. Applicant/Petitioners

VS.

M/s Prestige City Developers Pvt. Ltd. & Ors.Respondent

Order delivered on 13.12.2018

Coram: Shri R. Varadharajan, Member (Judicial)

For Petitioner (s) : Amol Vyas, Adv.

For Respondent(s) : Archit Bohra, Proxy Counsel

ORDER

Learned counsel for the petitioner is present. In relation to the respondent, it is represented by proxy counsel appearing on behalf of learned counsel for the respondent that since the counsel is not well, he is not in a position to appear in this matter today and in the circumstances, an adjournment may be granted. In view of the said representation this matter is finally adjourned to 10.01.2019. No further adjournments will be granted.

-Sd-

**(R. Varadharajan)
Member (Judicial)**